

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 18745 OF 2014
AND
CIVIL APPEAL NO. 433 OF 2015

**M/S. INDIAN COFFEE WORKERS CO-OPERATIVE
SOCIETY LTD.**

.....Petitioner(s)

Versus

**COMMISSIONER OF CENTRAL EXCISE AND SERVICE TAX,
ALLAHABAD**

....Respondent(s)

OFFICE REPORT

The matters above-mentioned were listed before Hon'ble Court on 12th July, 2016, when the following order was passed:

**“List the matters on a non-miscellaneous day.
Pleadings be completed in the meanwhile”**

SLP (C) NO. 18745 OF 2014

It is submitted that Counself for the parties have filed Counter Affidavit on 24th December, 2014 and Rejoinder Affidavit on 31st March 2015 and Copies of the Counter / Rejoinder Affidavit have been included in the SLP paper books.

CIVIL APPEAL NO. 433 OF 2015

It is submitted that there is sole respondent in the above-mentioned matter and is represented by Mr. B. K. Prasad, Advocate. He has also filed Counter Affidavit on behalf of Sole Respondent and the same has been included in the appeal Paper Book.

Service is complete.

The matters above mentioned are listed before the Hon'ble Court with this Office Report.

Dated this the 05th day of December, 2016.

ASSISTANT REGISTRAR

Copy to :-

1. Mr. B. K. Prasad, Advocate,
Central Agency Section, Supreme Court of India.
2. Mr. M. Y. Deshmukh, Advocate,
167, Supreme Enclave, Mayur Vihar Phase I,
New Delhi – 91.
3. Mr. Rajinder Mathur, Advocate
129, Lawyers Chamber,
High Court of Delhi, New Delhi - 1

ASSISTANT REGISTRAR